



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original

Application No. .... 1317 .... of 2003

Applicant (s) .... Pratap Kumar Sahu .... Respondent (s) Union of India & Ors....

Advocate for Applicant (s) .... M/s P.R.J. Dash .... Advocate for Respondent(s) ....

J. Sengupta

G. Saha

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

5-P.O. for Rs. 50/- for  
For concideration.  
To be taken on 31.12.03 as  
per Court Memo.

30.12.03 For Regn pl. DR  
S.O. (31) 31.12.03

so (J)

31.12.03

**REGISTER**

DR 31.12.03  
Dy. Registrar

1. ORDER DATED 31.12.2003.

Heard Mr. P.R.J. Dash, learned  
Counsel for the Applicant and Mr. R.C.  
Rath, learned Standing Counsel appearing  
for the Railways.

2. In this Original Application  
u/s.19 of the Administrative Tribunals  
Act, 1985, the Applicant has raised a  
claim that lands recorded in the name  
of his family members have been acquired

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

(for construction of Railway doubling line/ track between Salagaon-Nirgundi) and that, he has made representations under Annexure-A/3 dated 30.8.1999 followed by representations dated 10.1.2000 and 21.11.2003 seeking an employment pursuant to Railway Board's instruction dated 10.11.1989. It is the case of the Applicant that the said representations have not yet received due consideration of the Authorities/Respondents.

3. In the aforesaid premises, this Original Application is disposed of at this admission stage, with direction to the Respondents to consider the grievance of the Applicant (as raised in this O.A. and under Annexures-A/3, A/5 and A/6) and while doing so, the Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief, as due and admissible under the relevant rules governing the field to the Applicant.

4. Send copies of this order along with copies of this O.A. to the Respondents.

5. Free copies of this order be given to the learned counsel for both sides.

*Yale*  
Member (Judicial)

Copy of order dt. 31/12/03  
a/w O/T carry  
~~is sent to the counsel~~  
issued to *Yale* all the respects.  
by Posts. The same  
copy is ready issued  
to the counsel for  
both sides.

*Dharmendra*  
S-2

*PM*  
6/1/04